

the Table a statement (Hindi and English versions) correcting the reply given on 15 May, 1985 to Unstarred Question No. 6613 by Shri Mohan Lal Patel regarding exploration of minerals in Indian Ocean.

[Placed in Library See No LT—996/85]

Audited Accounts of Central Council for Research in Yoga and Naturopathy for 1983-84 Statement for delaying in laying the Annual Reports and Audited Accounts of National Institute of Ayurveda Jaipur for 1983-84 and Central Council for Research in Ayurved and Siddha' New Delhi for 1983-84

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): On behalf of Shri Yogendra Makwana, I beg to lay on the Table—

- (ii) A copy of the Audited Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy for the year 1983-84.

[Placed in Libray. See No LT—997/85]

- (2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the National Institute of Ayurveda, Jaipur, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No LT—998/85]

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library. See No LT9—99/85]

12.34 hrs.

FINANCIAL COMMITTEES—A REVIEW

[*English*]

SECRETARY GENERAL : Sir I lay on the Table, a copy (Hindi and English versions) of the Financial Committees 1984—A Review.

[Placed in Library. See No LT—1000/85]

ASSENT TO BILL

[*English*]

SECRETARY GENERAL : Sir I lay on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Fifty-first Amendment) Bill, 1984 passed by the Houses of Parliament and assented to since a report was last made to the House on the 26th April 1985.

12.34 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

PROF. MADHU DANDAVATE (Rajapur) : On this agenda paper, you have not mentioned about the Anti-Terrorism Bill at all. Is it likely to be taken up ?

MR. SPEAKER : Yes Sir. A supplementary list of business will be circulated.

MATTERS UNDER RULE 377

[*Translation*]

Need for Speedy Completion of Some Canal System in Bihar

SHRI TAPESHWAR SINGH

through you, I would like to draw the attention of the Minister of Irrigation towards an urgent matter of public interest Under Rule 377.

Sone Canal system was built in Bihar during the British regime. The waters of this system are being utilised since long for irrigation in Rohtash, Bhojpur, Aurangabad, Gaya and Palna Districts. This Canal irrigates lakhs of acres of land. Rohtas District is considered the granary of Bihar. The main canal and its branch canals are in a very deplorable condition for the last 20 years. All the canals have become heavily silted. The main canal which passes through Dehri-on-Sone, Arrah, Buxar and Palna and its several branch canals have breached. The State Government has not been able to carry all the repairs there due to financial constraints. The water comes from Dehri-on-Sone Reservoir does not reach Arrah, Buxar and Palna and it goes waste *en routes*. About 6 years back the State Government of Bihar had sent a very big scheme to the Central Government for carrying out repairs thereto, constructing *pucca* embankments, desilting and constructing a road bridge on the canal the Government of India have decided to implement these scheme with the help of the World Bank the farmers are not getting water for irrigation purposes for the last many years due to deplorable condition of this canal system. The crops of farmers downstream of the canal get damaged. The Bihar Government has given an assurance that with the help of the Central Government and the Cooperation of the World Bank an amount of Rs 1200 crores is likely to be made available during the urgent financial year and this work will be completed in the Seventh Five Year Plan.

I request and appeal to the Union Irrigation Minister and Union Planning Minister that work on this scheme may be undertaken as soon as possible so that farmers living in the Western part of Bihar may be benefited in the days to come and they may be able to produce for their own property as well

(ii) **Need to make Special allocation in the Seventh Plan for the over all Development of Eastern U.P.**

SHRI ZAINUL BASHER (Ghazipur) : Mr. Deputy Speaker, Sir, under Rule 377, I have the following matter namely, that besides number of areas being economically backward, there are a large number of regional disparities also in Uttar Pradesh. Uttar Pradesh can be divided into the following five regions from the development point of view :

1. Eastern Uttar Pradesh ;
2. Bundelkhand ;
3. Hills ;
4. Central Uttar Pradesh ; and
5. Western Uttar Pradesh.

Among all the regions, Eastern U.P. is the most backward. According to 1978-80 figures, the *per capita* income in Western U.P. was Rs. 659, in Central U.P. Rs. 625, in Bundelkhand Rs. 663, in Hills Rs. 855 as against Rs. 487 in Eastern U.P. It was less by Rs. 111 as compared to the average income in the entire Uttar Pradesh and by Rs. 743 as compared to the average income in the entire country. Half of the unemployed persons in U.P. belong to Eastern U.P. whereas its population is 37 per cent of the total population of the State.

Unless the Central Government pays special attention towards the development of Eastern U.P., the situation will continue to remain as it is. Special allocations should be made during the Seventh Five Year Plan for this area. The State Government are not in a position to take special steps for Eastern U.P. because of their limited sources.

The people of Eastern U.P. had made a great contribution in the struggle for Independence. Since they are facing repeated natural calamities like famine